

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 31051 of 2018

(Arising out of Order-in-Appeal No.HYD-EXCUS-SC-AP2-0031-18-19 dt.30.05.2018 passed by Commissioner of GST & Central Excise (Appeals-II), Hyderabad)

M/s Hyderabad Growth Corridor Ltd

7th Floor, HUDA Complex, Tarnaka,
Hyderabad, Telangana – 500 007

.....Appellant

VERSUS

**Commissioner of Central Tax
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance:-

None for the appellant.

Shri K. Sreenivasa Reddy, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30060/2026

Date of Hearing: 28.01.2026

Date of Decision: 28.01.2026

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. However, the appellant sent a letter stating that they have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and have paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L040320SV400391 dt.03.03.2020 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, they are seeking withdrawal of the appeal.

2. Learned AR has no objection for the disposal of the matter as the disputed amount has been settled by appellant through the SVLDRS, 2019.

(2)

3. Accordingly, the appeal is disposed of as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

Veda